

CENTRAL INFORMATION COMMISSION
Complaint No. - CIC/WB/C/2009/000149 dated: 19.03.'09
Right to Information Act- Section 18(1) (b)

Complainant: Shri Naveen Kumar Peer

Respondent: Prime Minister's Office (PMO), New Delhi.

Decision announced 16.3.'10

Facts:-

The Commission has received a complaint from Shri Naveen Kumar Peer of Vikaspuri, New Delhi that his request under RTI Act, 2005 submitted to the Central Public Information Officer, Prime Minister's Office, New Delhi, seeking information regarding action taken on his petition dated 21.10.2008 together with copy of noting if any, has not been responded to, even though the same was duly submitted along with the requisite fee, dated 24.11.2008.

Admitting the complaint of Shri Naveen Kumar under Section 18(1) (b) of RTI Act, 2005 the Commission served notice on 11.01.2010 on CPIO, Prime Minister's Office, New Delhi for furnishing comments on the complaint. In response, CPIO Ms. Sanjukta Ray, Deputy Secretary, PMO has submitted her comments on 21.01.2010 with a copy also endorsed to complainant. The CPIO has informed the Commission that the request dated 24.11.2008 has duly been responded to by the then CPIO through his letter dated 24.12.2008 informing the complainant that his petition dated 21.10.2008 had been forwarded to Delhi Police for appropriate action. The complainant has filed no rejoinder to the comments received from the CPIO.

Decision Notice

From a perusal of the facts submitted by the CPIO that the request of the complainant it would appear that the request has indeed been responded to by the CPIO and that within the time mandated by law. Hence, the complaint of failure to respond to the request does not stand and is hereby dismissed.

Nevertheless, complainant Shri Naveen Kumar Peer is hereby advised that if he finds the response incomplete he may approach the first appellate

authority Ms Vini Mahajan, JS, Prime Minister's Office and consequently if, not satisfied with the information provided on his 1st appeal complainant Shri Naveen Kumar will be free to move a 2nd appeal before us as per section 19(3).

Announced this sixteenth day of March 2010. Notice of this decision be given free of cost to the parties.

Wajahat Habibullah
(Chief Information Commissioner)
16.03.2010

Authenticated true copy, additional copies of order shall be supplied against application and payment of the charge prescribed under the Act to the CPIO of this Commission.

Pankaj K. P. Shreyaskar
Joint Registrar.
16.03.2010